

**Central Administrative Tribunal
Madras Bench**

OA/310/00252/2021

Dated the 16th day of March Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

K.Rajendran
S/o Kangan,
No.42, Parameswara Nagar,
3rd Street, Chennai 600 030.Applicant

By Advocate **M/s.R.Malaichamy**

Vs.

1. Union of India, rep. by the
Secretary,
M/o Communications & IT,
Department of Posts.
Dak Bhavan, Sansad Marg,
New Delhi 110 011.
2. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600 002.
3. The General Manager,
Postal Accounts & Finance,
Tamil Nadu Circle,
No.4, Ethiraj Salai,
Chennai 600 008.
4. The Senior Superintendent of Post Offices,
Chennai City South Division,
T.Nagar, Chennai 600 017. Respondents

By Advocate **Mr.M.Kishore Kumar**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The applicant has filed this OA seeking the following relief:-

“Direct the respondents to count half of the casual service and the temporary status service rendered by the applicant and grant all service benefits including pension, gratuity under Old Pension Scheme to him, consequently

direct the respondents to pay the arrears of pension to him; and

to pass such further or other orders as this Court may deem fit and proper.”

2. Heard Mr.R.Malaichamy for the applicant and Mr.M.Kishore Kumar for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submits that the applicant submitted a representation on 24.12.2020 which is pending for consideration by the respondents. He further submits that this OA may be disposed of with a direction to the respondents to consider his pending representation.
4. In view of the same, this OA is disposed of without going into the merits of the case, with a direction to the respondents to consider the pending representation of the applicant dated 24.12.2020 and pass a reasoned and speaking order within two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(C.V.Sankar)
Member(A)

16.03.2021

(S.N.Terdal)
Member(J)

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